

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5115
ANSWERED ON:26.04.2013
APM GAS SUPPLY
Deo Shri Kalikesh Narayan Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Gas Authority of India Limited (GAIL) has supplied gas priced under Administered Gas Mechanism (APM) to fertiliser companies to manufacture non-fertiliser product on the basis of self certification given by fertiliser companies on the usage of gas;
- (b) if so, the company-wise details of fertiliser companies that were provided gas on the basis of self-certification thereof and the reasons therefor along with the criteria for allocation of gas under the APM;
- (c) the total estimated under-recovery in the Gas Pool Account and increased fertiliser subsidy that the Government may have borne as a result thereof;
- (d) whether the companies which have been supplied the gas under APM for non-fertilizer production are likely to compensate for the subsidies received by them; and
- (e) if so, the details thereof and if not, the reasons therefor along with the penal action taken by the government against the responsible fertiliser companies in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

- (a) to (e): The information is being collected and will be laid on the Table of the House.